

ITEM NO.9

COURT NO.11

SECTION XVII

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C)No(s).30372-30378/2019

(Arising out of impugned final judgment and order dated 10-10-2019 in CS(L) No. 1034/2019 10-10-2019 in CS(L) No. 1066/2019 17-10-2019 in CS(L) No. 1109/2019 17-10-2019 in CS(L) No. 1110/2019 17-10-2019 in CS(L) No. 1112/2019 13-11-2019 in CS(L) No. 1034/2019 08-11-2019 in IA No. 767/2019 passed by the Debts Recovery Tribunal)

VINAY KUMAR MITTAL & ORS.

Petitioner(s)

VERSUS

DEWAN HOUSING FINANCE CORPORATION LTD & ORS.

Respondent(s)

(With appln for exemption from filing c/c of the impugned judgment, impleadment and permission to file additional documents, stay appln)

Date : 23-01-2020 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE L. NAGESWARA RAO

HON'BLE MR. JUSTICE DEEPAK GUPTA

For Petitioner(s) Mr. Jayant Bhushan, Sr. Adv.
 Mr. Ashish Virmani, AOR
 Mr. Harsha Gollamudi, Adv.
 Mr. Amartya Bhushan, Adv.

For Respondent(s) Mr. Ramji Srinivasan, Sr. Adv.
 Mr. Sunil Fernandes, AOR
 Ms. Anindita Roy Chowdhary, Adv.
 Ms. Vatsala Rai, Adv.
 Mr. Raghav Chadha, Adv.
 Ms. Nupur Kumar, Adv.
 Mr. Darpan Sachdeva, Adv.
 Mr. Prastut Dalvi, Adv.

Mr. Ranjit Kumar, Sr. Adv.
 Mr. Mahesh Agarwal, Adv.
 Mr. Rohan Dakshini, Adv.
 Ms. Nikita Mishra, adv.
 Mr. Shubham Kulshreshtha, Adv.
 Mr. E.C. Agrawala, Adv.

Mr. Kuldeep S. Parihar, Adv.
 Mr. H. S. Parihar, AOR

Ms. Renuka Iyer, Adv.
 Ms. Ritumbhara Garg, Adv.

Mr. K.V.Vishwanathan, Sr. Adv.
Mr. Paresh B.Lal, Adv.
Ms. Ananya Gosh, Adv.
Ms. Simran Bhat, adv.
Ms. Anshula L.Bhakhru, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

Arguments concluded.

Judgment reserved.

(B.Parvathi)
Court Master

(Anand Prakash)
Court Master